

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 2013/97

New Delhi this the 20th day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Mr. V.K. Majotra, Member (A)

Dr. Ashok Kumar Sinha
S/o Shri J.P. Sinha
R/o 71, Shiv Ashish
Chitra Vihar, Delhi-92.

- Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

1. Director General
Employees State Insurance Corpn.
Kotla Road
New Delhi.

2. Director (Medical)
ESI Scheme
Basaidarapur
Ring Road, New Delhi-15

-Respondents

(By Advocate: Shri G.R. Nayyar)

ORDER (Oral)

By Smt. Lakshmi Swaminathan, Member (J)

The main relief prayed for by the applicant in the present OA is for a direction to the respondents to consider regularisation of his services in the post of Medical Officer, Grade-II, taking into account the fact that he has been rendering service as a part-time Doctor with them since 16.9.1988.

2. Right at the outset, Shri G.R. Nayyar learned counsel for respondents has submitted that during the pendency of this OA, as the applicant himself was absenting from duty even from the aforesaid capacity from May 1999, the respondents have already terminated his services in August 2000.

3. Shri V.S.R. Krishna, learned counsel for the applicant is unable to controvert the above statements made by the learned counsel for respondents since he

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submits that the applicant has not recently contacted him.

4. In the above circumstances, noting the submissions made by Shri G.R.Nayyar, learned counsel for respondents, the prayer in the present OA will not survive.

5. The OA is accordingly disposed of. No order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

cc.